

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-1385(PB)/2018

IN THE MATTER OF:

Spartan Engineering Industries (P) Ltd. Applicant/petitioner
Vs.
Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: -
For the Respondent(s): -

ORDER

The petitioner claiming to be operational creditor has filed an instant application U/s. 9 of the Insolvency Bankruptcy Code, 2016. At the outset it is appropriate to mention that Union Bank of India v. M/s. Era Infra Engineering Ltd. (IB)-192(PB)/2017 has been admitted on 08.05.2018 against the same corporate debtor. Therefore, the petitioner is relegated to file their claim before the Resolution Professional and the same shall be considered in accordance with law.

Application stands disposed of.

Copy of the order be given dasti.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)